

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

ANNEXURE

INDEX SHEET

T.A. NO. 842/87 W.P. NO. 4658/87

CAUSE TITLE OF

NAME OF THE PARTIES..... *H. B. Singh*

Applicant

Versus

VOI East

Respondent

Part A, B & C

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CERTIFICATE

Certified that no further action is required to taken and that the case is fit for consignment to the record room (decided)

Decided out

Dated... 23-3-12...

B/C destroyed on 9-5-12

Counter Signed.....

Section Officer In Charge

Signature of the
Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE T. A. 242 of 1987 (T)

W.P. 4658-81

NAME OF THE PARTIES H. B. Singh

Applicant

Versus

V. O. S.

Respondent

Part A, B & C

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Parts filed that no further action is required to be taken and that the case is fit for consignment to the record room (D).

Refr
30(5)

check
30-12-2011

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
27-11-90	No Selling. Adj. to 20-2-90. This case has been received on transfer. Notice were issued to the counsels by the Office at Allahabad... None is present for the parties... Let notice be issued again to the parties as directed by Hon'ble Mr. D.K. Agrawal, J.M.	
20/12	Hon. Mr. K. O. Bhatia, J.M. Hon. Mr. J. P. Singh, J.M. None is present for the applicant. S. V. K. Choudhary appearing on behalf of O.P.s requests for 4 is allowed two weeks time to file reply. But for final order on the applicant may file rejoinder within two weeks. List for final hearing on 1.5.90. <i>[Signature]</i> J.M.	or recte as per 21/12/89 OR Case has been sent for CAT, Allahabad on 20.12.89 Case is admitted. CA/RD not filed. Notices were served on 21/12/89. No urgency yet. Case has been return back. S.P. order.
1-5-90	Due to National Holiday declare by Govt. of India. Adjourned to 20-8-90	OR CA filed S.P.M.
28-9-90	Hon. Mr. D.K. Agrawal, J.M. Hon. Mr. K. O. Bhatia, J.M. None for either parties. The petition is dismissed for want of prosecution without any order as to costs. <i>[Signature]</i> A.M. <i>[Signature]</i> J.M.	L 24/9 L 26/9

8/3

GENERAL INDEX

CIVIL
CRIMINAL

Chapter XLI, Rules 2, 9 and 15

Nature and number of case W.P. No. 4658-81

Name of parties Hirdesh Bahadur Singh vs. Union of India

Date of institution 21-9-81

Date of decision _____

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1-	W.P. with affidavit and annexes	21-	-	102 00			
	2-	Power	1-	-	5 00			
	3-	Cmdr. 8718(W) 8681	1-		5 00			
	4-	archival sheet	5-	-	-			
	5-	Best copy	1-	-	-			

I have this _____ day of _____ 197 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court Fee Stamps of the aggregate value of Rs. _____, that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date _____

Munsarim
Clerk

Surf 15(12)

2238.

In the Honble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow.

Writ Petition no. 4658 of 1981

Hirdesh Bahadur Singh

..... (Petitioner)

Vs.

Union of India & ors

.... (Opp. Parties)

I n d e x

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7.	Vakalatnama	22

+++++
.....

Lucknow Dated
Sept. 17, 1981

Amata
Advocate
Counsel for the petitioner

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition

Under Article 226 of the Constitution of India



5828-100h
17/8

Writ Petition no. 4658 of 1981

Hirdesh Bahadur Singh, aged about 33
years, son of Depty Harnam Singh,
resident of Bhauli, Pargana Jhalotar
Ajgain, district Unnao.

..... Petitioner

Versus

1. Union of India (notice to be served on
Secretary, Ministry of Communication)
Central Secretariat, New Delhi.

2. The Post Master General, U.P. Circle,
Lucknow.

3. The Superintendent of Post Offices, Mufassil
Division, Kanpur.

Contd. 2



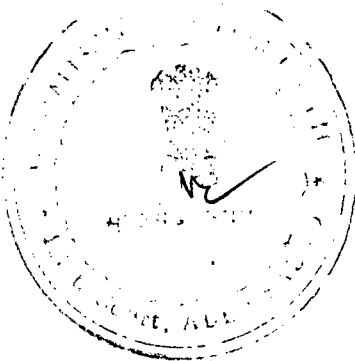
4. Sri Uma Shanker Misra)
5. Sri Ataulлах Siddiqui) through Superintendent of
6. Sri Raj Kishore,) Post Offices, Mufassil Division,
7. Sri Maya Ram) Kanpur.

....Opp. Parties

The petitioner above-named submits
as under;-

I- That the petitioner is a young man of 33 years of age. He entered as Boy Cadet in the Indian Navy on 16th March, 1964 where he passed the Advanced Class Final Examination on 4.12.1964 in the 1st Division securing 83.5% of marks. He was awarded a Certificate of Education under the authority of the Chief of the Naval Staff by the Commanding Officer of N.N.S. Circars. A photo stat copy of this certificate is filed herewith as Annexure I to the writ petition.

AB 511.
2- That there is a note appended below to the ^{aforesaid} Certificate, which indicates that under the terms of Ministry of Home Affairs Memo no. 26/II/50-CS dt. Jan. 3, 1951, the Examination is recognized as equivalent to Matriculation Examination of a recognised University or Board for the purposes of employment in Central Government.



-3-

3- That it may be mentioned that during the Training period in the Indian Navy, the petitioner had obtained highly meritorious Certificate of Best Around Boy, Certificate of merit, Boxing Championship, besides 2 medals i.e. 'Raksha Medal' and 'Samar Sewa Medal'. The petitioner also stood first in his ^{Professional} Class in the ~~Provisional~~ Examination.

4- That unfortunately, the petitioner met with an accident on board ^{the} ~~of~~ ["] ~~L.M.S~~ Vikrant while on duty at Cochin in July 1967 and he was put in Category 'C' for about 2 years. The petitioner had ultimately to leave Indian Navy on compassionate ground in the year 1969.

5- That on 7th September, 1978, the petitioner was appointed as Extra Departmental Branch Post Master in village Bhauli in the Post & Telegraph Department on a meagre allowance of Rs.84/- p.m, which was subsequently raised to Rs.150/-.

6- That certain posts of Time Scale Clerks /Sorters in the scale Rs.260-480 were advertised by the Superintendent of Post Offices, Mufassil Division, Kanpur. A copy of the advertisement is filed herewith as Annexure 2 to the writ petition.

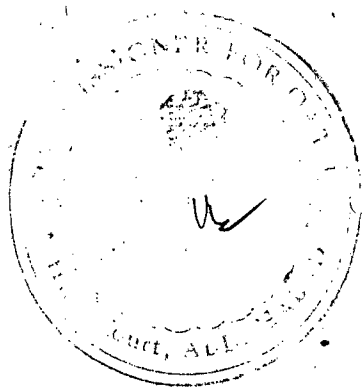


-4-

A perusal of this advertisement would indicate that there were in all 5 posts, which were to be filled up; one post out of the aforesaid 5 posts was reserved for a Schedule caste candidate. The advertisement will further show that percentage of last selected candidate in the last recruitment against ^{un}reserved ~~reserved~~ quota was 77.60%. These posts were to be filled up on the basis of marks obtained by the candidates in ^{their} ~~his~~ Matriculation Examination or ^{the} ~~equivalent~~ Examination.

7- That it may be mentioned that under Communication no. 20/19/78-SPBI, dated 26.12.78 issued by the Director General, Post & Telegraph, New Delhi, which was ^{addressed} ~~to~~ all Heads of Circle and the Post Master General, U.P. Circle, Lucknow, all E.D. employees (Extra Departmental Employees), who were matriculates or possessed educational qualifications equivalent to matriculate examination and have put in one year service as E.D. Employee were also eligible to be considered in the aforesaid ^{selection} ~~test~~ along with other candidates.

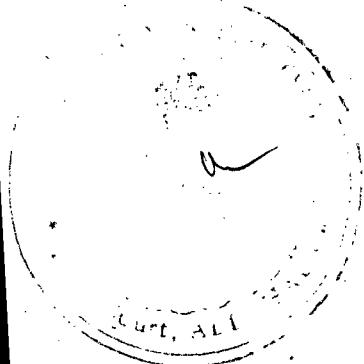
8- That the petitioner ^{who} ~~was~~ fully qualified and eligible for the aforesaid post of Time Scale Clerks/Sorters, applied on ~~at~~ ^{the} Prescribed Form for one of the posts on



3rd March, 1981. The petitioner also enclosed duly attested copy of the Certificate of Education (already filed as Annexure I to this petition) with his application. The petitioner clearly indicated in his application that he had obtained 83.5 % of marks in the Advanced Class Final Examination of the Indian Navy.

9- That the candidates who had applied for the aforesaid posts were neither required to appear in any Written Test nor were they interviewed. The selection was done on the basis of marks obtained by the candidates in their High School Examination or equivalent Examination.

10- That the result of the aforesaid selection was announced on 9th June, 1981 and the list of selected candidates was put up on the Notice board in which the percentage of marks obtained by each of the candidate was shown against his name. The petitioner came to know of the result of the selection on 5.7.81 and he copied the result of selection, which was put up on notice Board. ^A copy of the said result is annexed herewith as Annexure 3 to the writ petition.



II- That Sri Uma Shanker Misra, opp. party no.4 whose name is at the top of the selected candidates, is shown to have obtained 82.8% marks and it is on this basis that he has been selected for one of the posts.

I2- That as submitted above, the petitioner had obtained 83.5% of marks i.e. more than the marks obtained by Sri Uma Shanker Misra, D.P. no.4, who is at the top of the selected candidates.

I3- That the result announced by the opp. parties I to 3 came as a big surprise to the petitioner in as much as the marks obtained by him in the Advanced Class Final Examination conducted by the Indian Navy which is equivalent to the Matriculation Examination of the U.P. Board of High School & Inter. Education, was more than the marks obtained by the 1st selected candidate (Opp. party no.4). Consequently, the petitioner represented to the Post Master General, U.P. Circle through proper channel on 6.7.81. A copy of this representation is filed herewith as Annexure 4 to the writ petition. The direct copy of the said representation was also sent to the Post Master General on 17.7.81 under registered A.D. post vide registration



receipt no.633 dt. 17.7.1981 from Bhauli Post Office, district Unnao. It may be stated that the copy of the representation which was sent through the proper channel was sent by the registered A.D. Post from Post Office Ajgain, Unnao.

I4- That the petitioner has not received any reply to his representation submitted to the Post Master General, U.P. Circle, Lucknow.

I5- That the petitioner reasonably believes that the Certificate of Education awarded under the authority of the Chief of Navel Staff, which under terms of the Ministry of Home Affairs memo no.22/II/50-CS dt. Jan.3, 1951 was equivalent to Matriculation examination of recognised University or the Board for the purposes of employment under Central government, was completely ignored by the opp. parties I to 3 and they excluded the petitioner from consideration for appointment on the aforesaid posts on the ground that he was not a matriculate.

I6- That, as ~~having~~ submitted above, in terms of the Ministry of Home Affairs memo dated Jan.3, 1951, the Certificate of Education awarded to the petitioner under ^{the} authority of Chief of Navel Staff is equivalent to matriculation Examination of recognised University or the Board for the

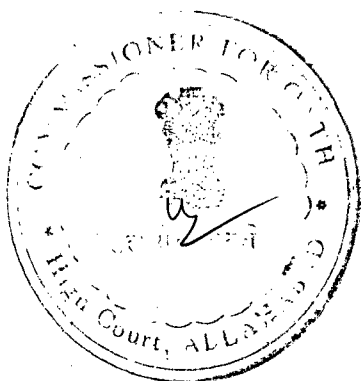


purpose of employment under Central government and as such opp. parties I to 3 were not justified in refusing to take into consideration the said Certificate.

I7- That on account of exclusion of the petitioner from consideration for one of the aforesaid posts on an illegal ground that he was not matriculate, the selection held by opp. parties I to 3 for the posts in question stands vitiated. The petitioner was ^{an} eligible candidate, as he fulfilled all the requirements and since he had obtained higher percentage of marks than the candidates already selected by opp. parties I to 3, ^{his} exclusion is arbitrary and he has been denied equality of opportunity in the matter of employment as guaranteed by the provisions of Articles 14 and 16 of the constitution of India.

I8- That the petitioner submits with respect that had the selection been conducted in accordance with ~~the~~ fair play, the petitioner who had obtained highest percentage of marks than the candidates already selected, would have been placed at the serial no. I in the list of selected candidates.

HB EL



19- That the petitioner is not challenging the selection of Sri Raj Kumar Kureel (71.8%) as he was a schedule caste candidate and has been selected against the post reserved for schedule caste candidate. He is, therefore, not being impleaded as a party in the present petition.

20- That as submitted above, the petitioner has been denied ^{the} equality of opportunity in the matter of employment and having no other alternative remedy, he is filing present writ petition on the following amongst other grounds;-

Grounds
.....

A- Because the candidates possessing matriculate Certificate or equivalent to the matriculation Examination being eligible for consideration for the post in question, opp. parties 1 to 3 were not justified in excluding the petitioner from consideration on the ground that he was not matriculate, as the petitioner possessed educational qualification, which was equivalent to matriculation Examination.

B- Because the petitioner had already enclosed duly attested copy of the Certificate of education awarded to him under the authority of Chief of the Navel Staff in which it was clearly mentioned that the Advanced Class Examination



was equivalent to matriculation examination of recognised University or the Board for the purposes of employment in Central government in terms of Ministry of Home Affairs Memo no.26/II/50-CS dt. 3.1.51 and as such the petitioner could not have been excluded from consideration for the post of Time scale clerk.

C- Because the selection held in the instant case is vitiated on account of the exclusion of the petitioner on extraneous ground.

D- Because the petitioner has been denied equality of opportunity in the matter of employment guaranteed to him under Articles 14 and 16 of the Constitution.

E- Because the impugned selection having held in violation of the provisions of Articles 14 and 16 of the Constitution, the same stands vitiated on account of exclusion of the petitioner from consideration, particularly when the petitioner was duly qualified and fully eligible candidate.

Amate

Wherefore, it is respectfully prayed;

A- that the selection evidenced by Annexure 3 to the writ petition for the

Contd.II

-II-

post of Time Scale Clerk/Sorters held
by opp.parties I to 3 may be kindly quashed.

~~by this Hon'ble court,~~

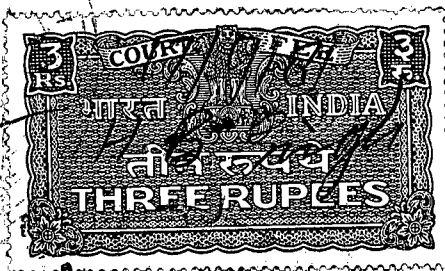
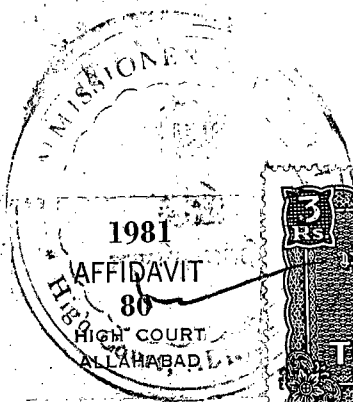
- B) that opp.parties I to 3 may be kindly
directed by a writ of Mandamus to hold
a fresh selection and to consider the
candidature of the petitioner alongwith
other candidates,
- C) that any other suitable writ, order or
direction may be issued in the circumstances
of the case, which this Hon'ble court may
deem fit and proper, and
- D) that cost of the petition be awarded to
the petitioner.

Lucknow Dated:

Sept. 17, 1981


Advocate S. S. Singh
Counsel for the petitioner

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.



Affidavit

Writ Petition no. _____ of 1981

Hirdesh Bahadur Singh

....Petitioner

Vs.

Union of India and others

...Opp. Parties

I, Hirdesh Bahadur Singh, aged
about 33 years, son of Depty Harnam Singh,
resident of Bhauli, Pargana Jhalotar Akgain,
district Unnao, do hereby solemnly affirm
and state as follows:-

- I- That the deponent is petitioner in
the present petition and is fully conversant with
the facts stated in the writ petition.
- 2- That the contents of paras I to I6 and I9
of the writ petition are true to my own knowledge.
- 3- That Annexure I is a photo stat copy
while Annexure 2 to 4 are true copies.

HB Singh
Deponent

Lucknow. Dated:
Sept. 17, 1981



-13-

-2-

I, the above named deponent, do hereby verify that the contents of paras I to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed, so help me God.

HB S. L.

Lucknow Dated:

Deponent

Sept. 17, 1981

I identify the deponent who has signed before me.

Rakesh Kumar
Advocate
Sri M. A. Khan

Solemnly affirmed before me on 17-9-81

at 9.00 a.m/p.m by *Hish Bishu Singh*

the deponent who is identified by

Sri Rakesh Kumar
Clerk of *Sri M. A. Khan Advocate*
High Court Allahabad, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.

M. L. Y. Rao

M. L. YADAV

OATH COMMISSIONER

High Court, Allahabad,

Lucknow Bench.

No. 80/158

Date 12.9.81



In The Hon'ble High Court of Judicature at Allahabad
W.P.
H.B. Singh

Sitting at Lucknow
of 8/

Union of India



Petitioner

Opp Parties

Annexure No 1

Boys Training Establishment Indian Navy

CERTIFICATE OF EDUCATION

Awarded under the Authority of
THE CHIEF OF THE NAVAL STAFF

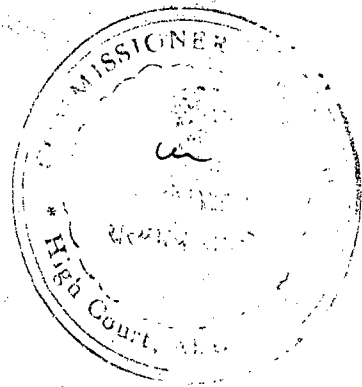
This is to certify that H.B. Singh
O. No. 89714 has passed the Advanced Class
Final Examination on 4th Dec/1964 and has secured
First ~~Second~~ Division. The medium of instruction
was English/~~Hindi~~

Subject	Max. Marks	Marks Obtained
ENGLISH	300	225
MATHEMATICS	300	252
GEN. KNOWLEDGE	100	76
MAG. & ELEC.	200	186
MECHANICS	100	95
NAVIGATION	100	84
TOTAL	1100	918
HINDI	PASSED	

COMMANDING OFFICER

Note: Under the terms of Ministry of Home Affairs Memorandum No. 2031/50-52, dated 3rd January, 1951, this is recognised as equivalent to the Matriculation Examination of a recognised University or Board for the purpose of employment under the Central Government.

AB el.



Hon^{ble} High Court of Judicature at Allahabad,
Sitting at Lucknow.

....

Writ Petition No. of 1981.

H.B. Singh Petitioner

Versus

Union of India and others Opposite-
Parties.

Annexure No. 2.

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

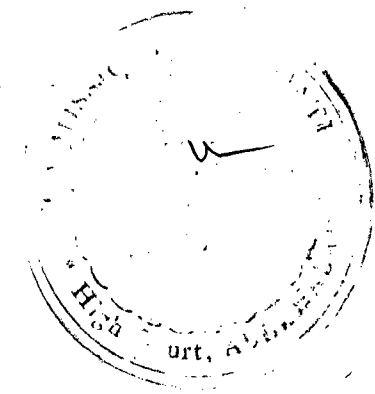
Copy of letter No. Rectt/ M- 12 /Ist half
1981/6 dated at Lucknow - 226001 the 4.2.1981
from the Post Master General, U.P. Circle added.
to All S.P.P.O.'s / S.P.O.'s etc. in U.P. Circle.

Sub:- Advertisement for the recruitment to the
Clerical and allied Grade-Ist half 1981.

Ref:- Your letter No. 710 / Misc/ 79-III dated.

Dear Sir,

Twenty copies of the advertisement text in



HB SL

English and Hindi version are sent herewith as desired. Applications received in the Office of the undersigned after 3.3.1981 will not be entertained.

Advertisement No. 1/1980.

REQUIREMENTS

Time Scale Clerks and Shorters as under:-

RESERVED FOR									
Sl. No.	Name of Unit	Division/Un- reserved	Sche- duled Tribes Caste	Sche- duled Tribes	Ex- Ser- vice men	Phy- sica- lly handi-	D. To	Perce- ntage of lost candida- te sele- cted in last rectt. against un-reser- ved Quota	
22.	Supdt. of Post Offices								
	Kanpur Mufassil.	4	1	-	-	-	5	77.60	

No. B/Recdt-Outsider/Ist Half 81/80-81 Dated at KP-1 the 26.2.81.

Copy to :-

1. All P.N. /SPM's/ TPOS/ASPOS in Kanpur (M) Division.
2. Notice Board of the Office.

Sd/- Illegible
For Supdt. of Post Offices,
Kanpur (M) Division,
KANPUR 208001 (U.P.)
True copy.



In the Hon^{ble} High Court of Judicature at Allahabad,
Sitting at Lucknow.

....

Writ Petition No. of 1981.

H.B. Singh Petitioner

Versus

Union of India and others Opposite Parties.

Annexure No. 3.

* INDIAN POSTS AND TELEGRAPHS DEPARTMENT *
OFFICE OF THE SUPERINTENDENT OF POST OFFICES
KANPUR (M) DN
MEMO NO. B/Ractt-Outsider/Ist Half/81
DATED AT KANPUR -208001 the 9.6.1981.

The following candidates have been selected
in the recruitment of Postal Assistant in Kanpur (M)
Division for the Ist Half, 1981.

LIST 'A'

Sl. Name of the Official	Total Marks
1. Shri Uma Shankar Misra	82.8%
2.. Shri Atgulla Siddique	82.6%
3. Shri Raj Kishore.	82.4%
4. Shri Maya Ram	82.2%
5. Shri Raj Kumar Kureel	71.8%



RESERVE - LIST

- | | |
|--------------------------|-------|
| 1. Shri Purshottam Kumar | 80.6% |
| 2. Shri Charan Das | 80% |
| 3. Shri Bhagirath | 71.4% |

Sd/- Illegible

9.6.81

(M.DAS)

Supdt. of Post Offices,
Kapur (M) Dn.

Copy to :-

1. Notice Board.
2. The Director of Postal Services, Kapur (208001)
3. The Postmaster General UP Circle, Lucknow.
4. OC
5. Spare.

True copy.

JHB S11;



In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.

.....

Writ Petition No. of 1981.

H.B. Singh Petitioner

Versus

Union of India and others Opposite
Parties.

Annexure No. 4.

To,

The P.M.G.,
U.P. Circle, Lucknow.

Through- The Proper Channel.

Sir,

1. I am at present working as E.D.S.P.M.
Village Bhauli Distt. Unnao, drawing an allowance
of Rs. 150/- per month.

2. I am entitled to apply for the post of time-
scale clerk in the scale of Rs. 260/- Rs. 480/-.
Under the departmental Rules of P & T Department in
the month of Feb. 1981 I applied for the above post
of time scale clerks along with other candidates in
compliance to the the advertisement issued by the
Supt. Post Offices Kanpur Muffasil Division for
consideration in the selection.



NA-51.

3. I submitted my certificates granted by Indian Navy No. 1367 (copy attached). This certificate is treated as equivalent to matriculation examination granted by any University or Board for the purpose of employment in accordance with the Ministry of Home Affairs Memorandum No. 26/II/50-C.S., dated 3rd Jan. 1951.

4. In this connection I have to submit that the recruitment in the Indian Navy is made from the candidates who are High School from the recognised Board or University on competitive basis.

5. I applied in the Indian Navy 1964 on the basis of the attached High School Certificate from U.P. Board Allahabad and was selected as Boy cadet and worked up to 1969, with brilliant career (certificate attached).

6. Boy cadets are given full literary education along the routine Navy course. After a year they have to undergo the Education Test which is equivalent to the High School of any Board or University as shown in the attested copy of the certificate. I after undergoing this test was awarded the Education Certificate obtaining 83.5% marks by the Chief of Naval Staff.

7. This is the latest certificate of 1964 from Indian Navy with highest obtainment and as such it stands considering the one I passed in 1963 being absent in one subject of Math, being ill.

8. While selecting for E.D.B.F.M. I attached my High School Certificate of 1963 as this Naval Certificate of 1964 was not available at that time.

9. Recently the Departmental Promotion Committee of this year rejected my application on the ground that I had passed High School 1963 in Division III. The ground on which my application has been turned down is not justified as selection committee ignored my latest Naval (Equivalent High School) Certificate obtaining 83.5% marks. In case of any doubt regarding the standard of this certificate issued by the Indian Navy the fact should have been verified from the Naval Head Quarters before taking any decision.

10. That this Naval Certificate is far superior than the other one for the purpose of employment.

In the end I request your goodness to consider this decision considering the genuineness of my case, I may be given an opportunity to serve as time-scale clerk in this Department.

Thanking you,

Yours most obediently,

Sd/-

(H.B. Singh)

Vill & Post Bhauli,
Distt. Unnao (U.P.)

Dated 6.7.81.

True copy.

HB-81.

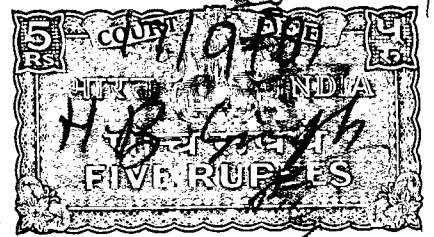
A-22-

The Hon'ble High Court of Judicature at All.
ब अदालत श्रीमान महोदय
Sitting at Lucknow

वादी (मुद्दे)
प्रतिवादी (मुद्दाजलेह)
W.P. No.

का वकालतनामा

४४१



H.B. Singh

19/9/51

Petitioner
वादी (मुद्दे)

बनाम

B411

State of U.P. & Others

प्रतिवादी (मुद्दाजलेह)
Opp Parties

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०
ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

S. Saghir Ahmad, Abdul Malik, Advocate
एडवोकेट महोदय
वकील

को अपना वकील नियुक्त करके प्रतिज्ञा [इकरार] करता हूँ और
लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुनहनामा या इकबाल
दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्षी [फरीकसानी] का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त [दस्तखती]
रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए
यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर
काम आवे।

HB Singh.
हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

17

महीना

9

१६४/ई०

Accepted
[Signature]

A-25
431/

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

....



87/860

C.Misc.Appln.no. _____ of 1981

Hirdesh Bahadur Singh

Inre: 4650 (Applicant)

Writ Petition no. _____ of 1981

Hirdesh Bahadur Singh

Petitioner

Vs.

Union of India and others

Opp.Parties

Application for stay

The applicant-petitioner respectfully
submits;

For the facts and grounds disclosed
in the accompanying writ petition, it is
respectfully prayed that the opp.parties I to 3
may be kindly directed not to make any
appointment on the post of Time Scale Clerks/
Sorters in the scale of 260-480 on the basis
of impugned selection till disposal of the
writ petition and an ad-interim order of stay
in the above terms may be kindly passed till
disposal of this application.

Lucknow Dated:

Sept./7, 1981

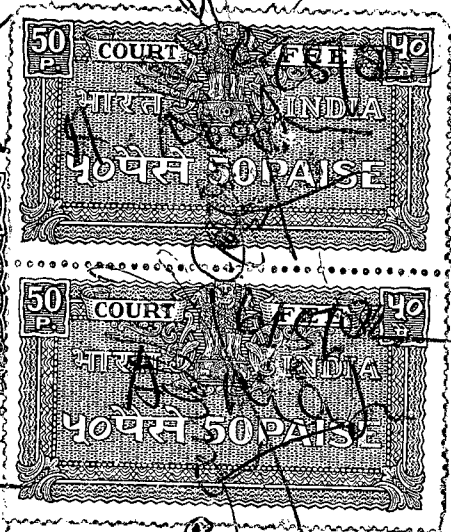
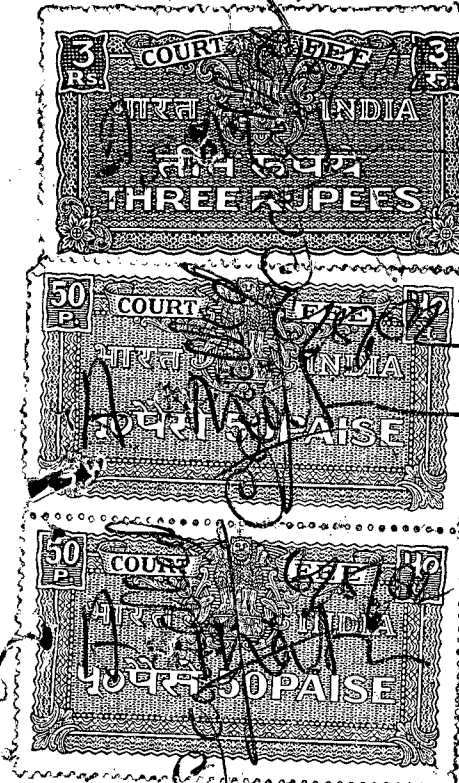
S. S. S. S. S.
Advocate
Counsel for the applicant

(2)

empr 4526(C)/82
In the Honble High Court of Judicature at
Allahabad (Lucknow Bench)

5501

W.P. 4658/81



Hirdesh Bhadur Singh — petitioner

vs

Union of India & Ors. — off parties

5 CF = Rs 5/-
8/5/82

In the above noted writ petition process

fee for the service on O.P. No 4 to 7 is being
filed here with along with the duplicates of the
writ petition and stay application with 8 notes,
four envelopes with stamps worth Rs 3.50 each.

H
7/5/82

wherefore it is respectfully prayed
that the delay in filing the same may
kindly be condoned.

Lucknow.
Dated 6/5/82.

Amater
(Counsel for Petitioner)

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No.

of 1981

vs.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
23/9/01	Hon. K.S. Varma J. Hon. R.C.D. Sharma J. Admit. Notice on behalf of opposite parties Nos. 3 has been taken by the learned standing counsel for the Central Government. Issue notice to opposite parties Nos. 4 to 7. Sd/- K.S.V. Sd/- R.C.D.S. 23-9-01 DO PM A. 07/09/01 / Faridkot. Hon. K.S. Varma J. Hon. R.C.D. Sharma J. Issue notice - Sd/- K.S.V. Sd/- R.C.D.S. 23/9/01	
	PROCESS FOR REPORTING C. M. Appn. No. 871 P.D. 06/01 The Counsel for Petitioner Appn. has not taken steps for ... is. By ... within time allowed under Rules of Court. Sd/- K.S.V. 4/10/01	

for P.D.

B

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. _____ of 198

25

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
	15.11.83 final for attendance for filing C.A. in W.P. C.A. No. 718 (W.P.) N.D. to O.P. No. 4 to 7 by R.P. 17.11.83	
27.11.84	Service Report of 4 to 7. Rgd. Covers return back with remark "अधीनस्थ प्रत्यक्ष [अधीनस्थ है अतः अस्मत्]"	Submitted 27/11
1.1.85	Add Deeds Send fresh notice to O.P. no 4 to 7 on their present and correct address. P.F. Report The learned counsel for the petitioner has not taken any complete steps for service on O.P. No. 4 to 7 by R.P. in W.P. 2 C.A. No. 718 (W.P.)	1.1.85

Submitted.

15-1-85

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. _____ of 198

25.

4/4

A/32

Date

Note of progress of proceedings and routine orders

Dated of which case is adjourned

1

2

3

11.4.85

Hon K S U S

Hon B K S

King

R

11.4.85

30/4/85

30-4.85

P R A

Read in P R A

Mou B K S

15

Mou K S

P R

2/4/85

30/4/85

015/85

P R A

Mou B K S

Mou K S

20/4/85

17/5/85

P R A

Mou K S

Mou K S

17.5.85

ORDER SHEET

IN THE HIGH COURT JUDICATURE AT ALLAHABAD
 No. 4658 of 1981

25

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
4/9/85	PF Ready H. Ober HO 822 of 87 4.9.85	3
11/9/85	Hon S C M J Hon G B S S Petitioners are allowed 24 hours time to take steps reported by the office. If steps are not taken within this period, the writ petition and c.m.A. No. 8718(W) of 1981 shall stand dismissed/rejected against opposite parties No. 4 to 7 without further order of the Court. Step not taken 6/11/85	4.9.85

3283 31-58

हाई कोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

कीर्णांक (मुत्फर्रिक) प्रार्थना सं० सन १९..... ई०

..... 4658 सन १९ 81 ई० में

Mirdesh Bhadur Singh — प्रार्थी

U.O.L. and others — प्रत्यार्थी

Uma Shanker Mishra

Through Superintendent of
Post Office Mufassir
Division Kanpur — प्रत्यार्थी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमें के सम्बन्ध में
..... लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि आप
दिनांक 5 माह 7 सन १९ 82 ई० को या उससे पहले
उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थन-पत्र की
सुनवाई उसके बाद नियमानुसार बिज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
या ऐसे व्यक्ति द्वारा जो कानून अक्रिय हों, उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और
निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक ... 29-5-1982 ... माह ...

..... को जारी किया गया।

..... के एडवोकेट

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—
मिल गया।

नियमावली के अध्याय ३७ नियम २ के आधीन प्राप्त तलबाना

तलबाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

3284 31/5/02

हाई कोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

कीर्णक (मुतफरिफ) प्रार्थना सं० सन १९..... ई०

W.P. 4658 81

सन १९..... ई० में

Hirdeek Bhadur Singh - प्रार्थी

U.O.I. and others - प्रत्यार्थी

Atsullah Siddique

Through Superintendent of Post Office

Muzaffar Division
Kanpur - प्रत्यार्थी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमें के सम्बन्ध में
..... लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि आप
..... ५ माह सन १९..... ई० को या उससे पहले
स्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की
गई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

दित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं उथवा किसी एडवोकेट
व्यक्ति द्वारा जो कानून अकृष्ट हों, उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और
जावकी अनुस्थिति में हो जायगा।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 29-5-1902
..... माह
..... को जारी किया गया।

..... के एडवोकेट



डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलबाना
तलबाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाई कोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना सं० सन १९ ई०

..... ६५८ सन् १९ ई० में

..... Hardeh Bhadur Singh प्रार्थी

..... V.O.I and others प्रति
प्रत्यार्थी

Si Atsullah Siddiqui

Through Superintendent of Post Office

Muzaffar Division प्रत्यार्थी

Komper

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
..... लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि आप
दिनांक माह सन १९ ई० को या उससे पहले
उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की
सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
वा ऐसे व्यक्ति द्वारा जो कानून अधिकृत हों, उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और
निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक २९-११-१९०८
सन १९ को जारी किया गया।

..... के एडवोकेट

तिथि.....

[Signature]

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

चुना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के आधीन प्राप्त तलबाना
मिल गया।

तलबाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

3477

5-2-2

۷۲

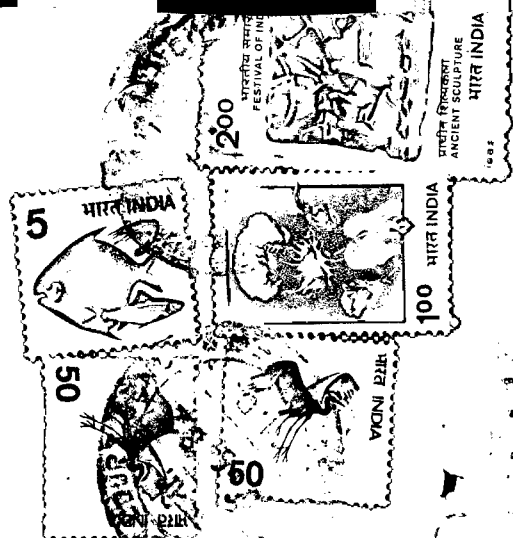
8-50

३५० रु० का डिमांड का चेक
 का बटवरा है जिसका पेमेंट
 का चेक नंबर डायरेक्ट क्लियरिंग
 करता है अर्थात् का रॉल
 नं० २८
 २४/६

323

146
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T.
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50
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 post
 Stags
 Buckaroo - Bushy



3703 31 5-8

हाई कोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीव विभाग

प्रकीर्तिक (मुतफर्रिक) प्रार्थना सं० सन १९ ई०

..... 4658 सन १९ 81 ई० में

Hirdesh Bhadur Singh — प्रार्थी

प्रति

U.O.I. and others — प्रत्यार्थी

Uma Shanker Misra

Through Superintendent of
Post Office Mufassir
Division Kanpur — प्रत्यार्थी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमें के सम्बन्ध में
..... लिखे प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि आप
दिनांक माह सन १९ ई० को या उससे पहले
निर्दिष्ट होकर कारख बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थन-पत्र की
सुनवाई उसके बाद निम्नानुसार विज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
वा ऐसे व्यक्ति द्वारा जो कानून अकृति हों, उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और
निर्णय आपकी अनुपस्थिति में हो जावगा।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक माह
सन १९ को जारी किया गया।

..... के एडवोकेट

विधि.....



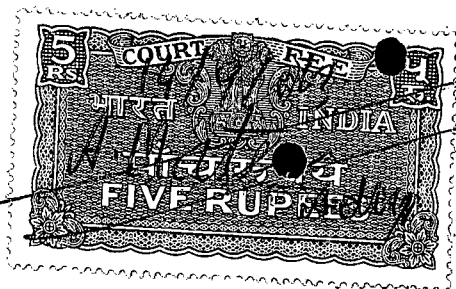
डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना
मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

In The Honble Court of Judicature
At Allahabad (Lucknow Bench)

11



W.P 4658/81

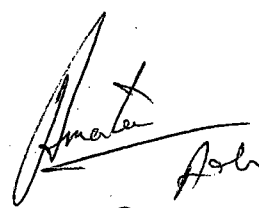
Hirdesh Bhadur Singh Petitioner
v/s

Union of India & Others opp. parties

That in the above noted case the Petitioner is
filing 4 envelopes containing Postage Stamps
worth Rs 3.75 along with eighteen notices.
The envelopes filed are having correct & present
address of Resp No 4 to 7.

Wherefore it is prayed
that the delay in filing the same may
kindly be condoned.

Lucknow
Date: 14/9/83


Counsel for Petitioner

हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ

(अध्याय १२, निया १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. 4500 सन १६ ई० में

Hirdesh Bahadur Singh — — — — — प्राथी

Union of India Others — — — — — प्रत्याथी

Sri Maya Ram

through Superintendent of P. O. Muzaffar
Division Kanpur — — — — — प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है अतः आपको आदेश दिया जाता है कि आप दिनांक 15 माह 11 सन १६ ८३

लाये कि प्रार्थना-पत्र क्यों न स्वीकार कर
उसके बाद नियमानुसार विज्ञप्ति किसी और

क पर या उससे पहले स्वयं अथवा किसी
ओर से कार्य करने के लिए कानूनन अधिकृत
की सुनवाई और निर्णय आपकी अनुपस्थित

से आज दिनांक 17 माह 9 सन १६ ८३

केट

14/9/1916

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवना मिल गया।

तलवना प्राप्त करने वाले क्लर्क के हस्ताक्षर

No L 608 Stamps affixed except in case of red letters of not more than the weight prescribed in the Past and Guide on which no acknowledgment Received a V. P. registered* addressed to... Maya Ram

Signature of Receiving Officer with the word 'insured'

To be filled in only when the article is to be crossed out by means of two Insured for Rs. (in figures)..... (in words).....

Insurance fee Rs. 4/- (in words).....

हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना-पत्र संख्या सन १६ ई० ८१
.....
.....
Union of India and others प्राथी
Simpayabera प्रत्याथी
Through Superintendent of P. O. Muzaffar
Alusian Kanbur प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में
..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक १५ माह ११ सन १६
को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर
लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और
दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी
एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत
हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति
में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक १७ माह ११ सन १६
को जारी किया गया।

..... के एडवोकेट

विधि

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलक के हस्ताक्षर

6262

हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (मुतफरिफ) प्रार्थना-पत्र संख्या.....सन १९ ई०

W.P. No. 4581 सन १९८१ ई० में

Hirdesh Bahadur Singh ————— प्राथी

Union of India & others ————— प्रत्याथी

Sri Raj Kishore

through Superintendent of P.O. Muzaffar

Division Kanpur

प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

No. 607 Stamps affixed except in case of uninsured letters of not more than the initial Date-stamp weight prescribed in the Post and Telegraph Guide on which no acknowledgment is due. 3/85

Received a V. registered.....

addressed to Raj Kishore

Signature of Receiving Officer with the word "insured" or "not insured" as the case may be

To be filled in only when the article is to be insured, otherwise to be crossed out by means of two diagonal lines

Insured for Rs. (in figures)..... (in words).....

Insurance fee Rs. 4/- (In words).....

weight..... grams

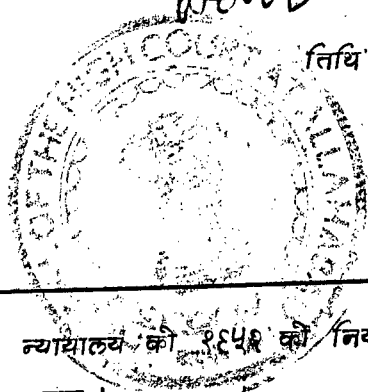
Rate.....

ना-पत्र क्यों न स्वीकार कर
यमानुसार विज्ञप्ति किशो और

ससे पहले स्वयं अथवा किसी
करने के लिए कानूनन अधिकृत
और निर्णय आपकी अनुपस्थित

17 माह 9 सन १९८३

H. M. Khan क रजिस्ट्रार



तिथि 14/9/83

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय को १९५१ की नियमावली के अध्याय ३७ नियम १ के अधीन प्राप्त
तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १९ ई०

W.O. 4658 सन १९ ई० में

Hirdesh Bahadur Singh प्राथी

Union of Inalib & others प्रत्याथी

in R. Kishore

through Sub-intendent of P. O. Mufassil

Division Kanpur प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपर्युक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

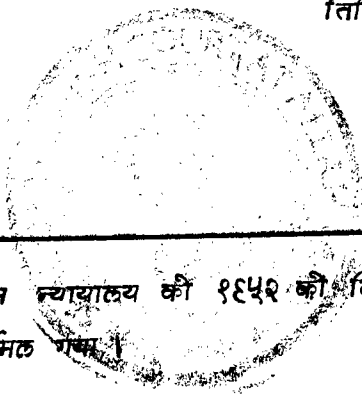
दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 12 माह 12 सन १९ ई० को या उससे पूर्व उपस्थित होकर कारण बतायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशी और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 12 माह 12 सन १९ ई० को जारी किया गया।

A. Matan
Adv. के एडवोकेट

तिथि 14/9/83



डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १९ ई०

W.P. 4658 सन १९८१ ई० में

Hirdesh Bahadur Singh ————— प्राथी

Union of India Others ————— प्रति — प्रत्याथी

Sri Ataulah Siddiqui

through Superintendent of P. O. Mufassil

Division Kanpur ————— प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नामकेलिये प्रार्थना-पत्र

No 606 Stamps affixed except in case of uninsured letters of not more than the initial Date-stamp weight prescribed in the Post and Telegraph Guide on which no acknowledgment is due.

Received a V. P. registered* addressed to Ataulah Siddiqui

Signature of Receiving Officer with the word "insured" before the word "registered"

To be filled in only when the article is to be insured other wise to be crossed out by means of two diagonal lines

Insured for Rs. (in figures) 4/45 (in words) Four and 45 paise

Insurance fee Rs. 4/45 (in words) Four and 45 paise

weight 1 gram

15 माह ११ सन १९८३

ना-पत्र क्यों न स्वीकार कर मानुसार विज्ञप्ति किशो और

से पहले स्वयं अथवा किसी करने के लिए कानूनन अधिकृत र निर्णय आपकी अनुपस्थित

17 माह 9 सन १९८३

A. M. T. के एडवोकेट

तिथि 14/9/83

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफर्रिक) प्रार्थना - पत्र संख्या सन १६ ई०

W. P. सन १६ ई० में

~~Mr. Babul Singh~~ प्राथी

~~Union of India & others~~ प्रत्याथी

Sri Haulaki Siotigiri

Through Superintendent of P. O. Muzaffar

Division Kanpur

प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक १५ माह १४ सन १६ ई० को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशी और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक १७ माह १४ सन १६ ई० को जारी किया गया।

J. M. के एडवोकेट

तिथि

14/9/13

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमसूची के अध्याय ३७ नियम १ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले अधिकारी के हस्ताक्षर

हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

W.P. सं० 4658 सन १६ ई० में

Hirdeh Bahadur Singh प्राथी

Union of India & others प्रति प्रत्याथी

Sri Uma Shanker Misra

through Superintendent of P.O. Mufassil

Division Kanpur प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप माह सन १६ ई०

तक क्यों न स्वीकार कर
सार विज्ञप्ति किशी और

No 605 Stamps affixed except in case of uninsured letters of not more than the initial Date-stamp weight prescribed in the Post and Telegraph Guide on which no acknowledgment is due. 4/0

Received a V. P. registered*

addressed to Sri Uma Shanker

Signature of Receiving Officer with the word "insured" before it when the article is to be insured. otherwise to be crossed out by means of two diagonal lines.

To be filled in only when the article is to be insured. otherwise to be crossed out by means of two diagonal lines. Insured for Rs. (in figures)

Insurance fee Rs. (in words)

पहले स्वयं अथवा किसी
के लिये कानूनन अधिकृत
निर्णय आपकी अनुपस्थित

7 माह सन १६ ई०

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
तलवना मिल गया।

तलवना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १९ ई०

W.P. सो 4658 सन १९ ई० में

Mirza Bahadur Singh प्राथी

Union of India & others प्रत्याथी

Sri Uma Shanker Mishra

through Superintendent of P.O. Mufasssil

Division Kanpur प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 15 माह 1/1 सन १९८३

को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर

लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 17 माह 9 सन १९८३ को जारी किया गया।

Mateen के एडवोकेट

तिथि

14/9/83

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Thornhill Road, Allahabad-211 001

No. CAT/A11d/Jud/140341 to 42 dated the : 14/5
I.A. No. 842 of 1989

~~Hirdeh Bahadur Singh~~

APPLICANT'S

VERSUS

Union of India

RESPONDENT'S

To

- 1- Shri Abdul Mateen, Advocate, Lucknow High Court
Lucknow.
- 2- Shri B.L. Shukla, Advocate, Lucknow High Court
Lucknow.

Whereas the marginally noted cases has been
transferred by M.C. 110 Under Section the
provision of the Administrative Tribunal Act XIII of 1985 and
registered in this Tribunal as above.

Writ Petition No. 4658
of 198 1.
of the Court of M.C. 110
arising out of order
dated
passed by in

The Tribunal has fixed date
of 27-11-1989 1989. The
hearing of the matter. at C.A.T. Lucknow.

If no appearance is made
on your behalf by your some
one duly authorised to Act and
plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
23rd day of August 1989.

dinesh/

DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/2794 to 2781

Dated the : 21/12/84

T.A.No. of 8116 157(T)

APPLICANT'S

VERSUS

RESPONDENT'S

To

Whereas the marginally noted cases has been transferred by
Under the provision of the Administrative
Tribunal Act 13 of 1945 and registered in this Tribunal as above.

Writ Petition No. 1165/84
of 1984
of the Court of
arising out
of Order dated
passed by

The Tribunal has fixed date of
20/2/85 1985. The hearing
of the matter.

If no appearance is made
on your behalf by your same
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
1 day of 12 1984.

Signed/

DEPUTY REGISTRAR

C-50

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW

8/5

T.A. NO.842 of 1987 (T)
(W.P. NO.4658 of 1981)

H.B. Singh Applicant.
Versus
Union of India & Others Respondents.

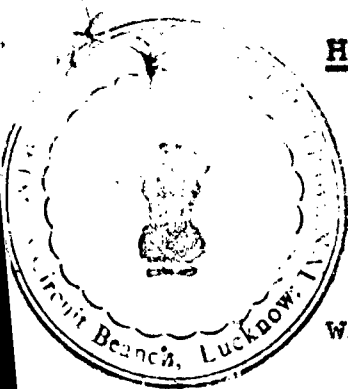
23.3.1990

Hon'ble Mr. D.K. Agrawal, J.M.

Hon'ble Mr. K. Obayya, A.M.

None for either parties.

The petition is dismissed for want of prosecution
without any order as to costs.



checked
SJP
21/8/90

Sd/-
A.M.

Sd/-
J.M.

// True Copy //

rem/

Sd/- 21/8/90
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

C-51

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.842 of 1987 (T)
(W.P. NO.4658 of 1981)

8/53

H.B. Singh Applicant.
Versus
Union of India & Others Respondents.

28.8.1990

Hon'ble Mr. D.K. Agrawal, J.M.

Hon'ble Mr. K. Obayya, A.M.

None for either parties.

The petition is dismissed for want of prosecution
without any order as to costs.



checked
SLP
31/8/90

Sd/-

A.M.

Sd/-

J.M.

// True Copy //

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[Signature]
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow